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|------------------------------|---------|
| (a) Calcium Ammonium Nitrate | (CAN) |
| (b) Ammonium Nitrophosphate | (ANP) |
| (c) Single Superphosphate | (SSP) |
| (d) Suphala-produced by RCF, | Trombav |
| (e) Triple Superphosphate | (TSP) |

(b) No, Sir.

(c) Does not arise.

12.00 hrs

MOTION FOR ADJOURNMENT

[*English*]

Killing of Innocent People by Terrorists

(*Interruptions*)

MR. DEPUTY-SPEAKER: I have to inform the House that I have received a notice of Adjournment Motion regarding continuous killings of innocent people by terrorists and increasing terrorist activities in Punjab from Shri Basudeb Acharya.

I give my consent to the moving of the motion.

Shri Basudeb Acharia may ask for leave of the House.

SHRI BASUDEB ACHARIA (Benkura): I seek leave of the House to move my Adjournment Motion.

MR. DEPUTY-SPEAKER: Those in favour of leave being granted may rise in their places.

SHRI C. MADHAV REDDI (Adilabad): Are they opposing?

SHRI BASUDEB ACHARIA: Are they

opposing, Sir? (*Interruptions*)

MR. DEPUTY-SPEAKER: There is no question of opposing. Those who are supporting the motion may rise in their places.

(*Interruptions*)

SHRI C. MADHAV REDDI: Kindly see the rules. (*Interruptions*)

SHRI AMAL DATTA (Diamond Harbour): Nobody is opposing. (*Interruptions*)

MR. DEPUTY-SPEAKER: If they are interested let them rise in their places. If they are sitting, they may neither support nor oppose. What can I do for that.

SHRI C. MADHAV REDDI: The question is redundant because nobody is opposing.

MR. DEPUTY-SPEAKER: Those who are for it may stand up. Some people may abstain. They may vote this way or that way. What can I do? Those in favour may rise in their places.

(*Interruptions*)

SHRI S. JAIPAL REDDY (Mahbubnagar): If they want to make Punjab issue also a partisan issue, then they stand self-condemned.

(*Interruptions*)

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): The purpose of this motion is to have a full discussion on the menace of terrorism and also Punjab situation. We are willing to have a discussion. But, Sir, this is not the only way, the Adjournment Motion is not the only way for that.

MR. DEPUTY-SPEAKER: The leave is not granted because less than 50 Members have stood up.

(Interruptions)

SHRI BASUDEB ACHARIA: Allow it under Rule 193.

SHRI SOMNATH CHATTERJEE (Bolpur): Allow it under Rule 193.

MR. DEPUTY-SPEAKER: You can make a request in writing. It will be put before the Business Advisory Committee and decided.

(Interruptions)

MR. DEPUTY-SPEAKER: Please take your seat. I never called you.

SHRI S. JAIPAL REDDY (Mahbubnagar): I wish to draw your attention to the manner in which the speeches of the former Prime Minister, Shri Morarji Desai, have been censored by the Government in bring out the volumes ...

MR. DEPUTY-SPEAKER: I will find out the facts.

(Interruptions)

SHRI S. JAIPAL REDDY: They have censored all references to emergency.

(Interruptions)

MR. DEPUTY-SPEAKER: We have already asked for information whether it is correct or not. I have already asked for information on that.

(Interruptions)

SHRI SHANTARAM NAIK (Panaji): Sir, we the Members of this House, for the last several days are not allowed to participate properly in the debates because of the terrorism of the opposition parties in the House. Are you going to ensure that this terrorism of the Opposition Parties is stopped?

(Interruptions)

MR. DEPUTY-SPEAKER: Please order.

[Translation]

SHRI DHARAM PAL SINGH MALIK (Sonapat): Mr. Deputy Speaker, Sir, terrorism is a national problem and two incidents took place in Haryana during the last few days. *(Interruptions)* The Central Government should intervene in this matter.

(Interruptions)

[English]

MR. DEPUTY SPEAKER: You give it in writing.

[Translation]

SHRI GIRDHARI LAL VYAS (Bhilwara): The State Bank of India Branch functioning in the premises of the Cement Factory at Sawai Madhopur has stopped the payment and as a result the workers are not begin paid their wages and the cement factory has come to a standstill. It is a question of life and death for the 10,000 workers. They may please be made payment immediately.

[English]

MR. DEPUTY SPEAKER: Nothing is going on record because everybody is shouting. Nothing is going on record. I am very sorry. I cannot allow.

(Interruptions) **

SHRI BASUDEB ACHARIA (Bankura): What about the adjournment motion?

MR. DEPUTY SPEAKER: It is not al-

lowed. I have told you. You give notice under rule 193 and it can be considered. Adjournment motion is not allowed.

[*Translation*]

SHRI SHIV PRASAD SAHU (Ranchi): The extremists have threatened the school teachers in Delhi that they will kill school children by 15th August. The Hon. Minister of Home Affairs may please pay attention towards it, otherwise a number of school children will lose their lives. Life and property of school children is in danger.

[*English*]

MR. DEPUTY SPEAKER: You give it in writing.

Now, Papers to be laid. Shri Janardhana Poojary.

12.06 hrs.

PAPERS LAID ON THE TABLE

[*English*]

**Notifications under Customs Act,
1962 and Central Excise Rules
1944**

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY): I beg to lay on
the Table—

(1) A copy each of the following
Notifications (Hindi and English
versions) under section 159 of
the Customs Act, 1962:—

- (i) G. S. R. 485(E) to 493(E) published in Gazette of India dated the 12th May, 1987 together with an explanatory memorandum regarding levy of auxiliary duty of customs on goods falling under the First Schedule of the Customs Tariff Act, 1975.

(ii) G. S. R. 656(E) and 657(E) published in Gazette of India dated the 13th July, 1987 together with an explanatory memorandum regarding exemption to coking coal of ash content below 12 per cent from the whole of the basic, additional and auxiliary duties of customs leviable thereon.

(iii) G. S. R. 669(E) published in Gazette of India dated the 22nd July, 1987 together with an explanatory memorandum regarding exemption to thirty one specified video software generation equipments from the basic customs duty in excess of 80 per cent *ad valorem* and from the whole of the additional duty of customs leviable thereon.

(iv) G. S. R. 670(E) published in Gazette of India dated the 22nd July, 1987 together with an explanatory memorandum seeking to prescribe auxiliary duty of customs at the rate of 25 per cent on the goods covered by Notification No. 280/87-Customs dated the 22nd July, 1987.

(v) G. S. R. 668(E) published in Gazette of India dated the 22nd July, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 514/86-Customs to 516/86-Customs all dated the 30th Decemebr, 1986 so as to make certain procedural changes with regard to production of essentiality certificate for the purpose of availing concessional rates of import duty on various items imported for the oil sector.
[Placed in library See No. LT-4574/87]

(2) A copy each of the following
Notifications (Hindi and English
versions) issued under the
Central Excise Rules, 1944:—